

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-875(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Petitioner

v.

Neo Infrastructure Pvt Ltd.

.... Respondent

Order U/s. 7 of IBC, 2016 (CIRP)

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the SRA : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram,
Mr. Yougender Singh, Advs
For the NOIDA : Mr. Rachit Mittal, Mr. Parish Mishra, Mr.
Adarsh Srivastava, Advs.
For the RP : Mr. I. P. S. Oberoi, Adv., Mr. Dinesh Sood, RP

ORDER

IA-3110/2020, IA-1616/2022, IA-5678/2021, CA-2488/2019,
IA5585/2020, IA-751/2021, IA-1302/2022, IA-3620/2022

When the matter was called for hearing, Ld. Counsel states that the matter is still pending before the Hon'ble Supreme Court and the next date of hearing is showing as 08.05.2024 (tentatively).

At request and by consent, list the matter on **09.07.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

30.04.2024
Lalit